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CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI

ORIGINAL APPLICATION No.211/2021

Date of Decision: 11th March, 2021

CORAM: DR. BHAGWAN SAHAI, MEMBER (A)
RAVINDER KAUR, MEMBER (J)

1. Nilkanth Narayan Shrikhande
Age - 68 years, retired Asstt.
Director Postal Services,
O/o PMG Nagpur Region,
Resid:75, Sarvdyna Society,
New Narsala Road, Sudarshan
Nagar, Nagpur - 440 034.
2. vishwambhar Pandurang Phirke
Age - 65, retired as SPOs Buldhana Dn.,
Resid:Keshav Nagar, Near Hanuman Mandir,
Buldhana - 443 001. *Applicants*

(By Advocate Shri D.M. Shukla)

VERSUS

1. The Union of India (through Secretary Posts)
Department of Posts,
Dak Bhawan, New Delhi - 110 001.
2. Union of India through
the Secretary Expenditure,
Department of Expenditure,
New Delhi - 110 001.
3. The Chief Postmaster General,
Maharashtra Circle,
Mumbai - 400 001.
4. The General Manager (Finance)
Maharashtra Circle, O/o. CPMG,
Maharashtra Circle,
Mumbai - 400 001. *Respondents*

Proceeding conducted through videoconferencing with
consent of counsel for the applicant

ORDER (ORAL)Per: Ravinder Kaur, Member (J)Present:

Advocate Shri D.M. Shukl for the applicants.

2. Heard Shri Shukl on admission.
3. MA No.216/2021 seeking permission to file this OA as Joint Petition is allowed.
4. Vide present OA, the applicants seek directions to the respondents to grant benefits of Non-Functional Grade Pay of Rs.5400 w.e.f. 01.09.2012 after having completed 4 years of regular service in Grade Pay of Rs.4800/- along with all consequential benefits in terms of directions issued by this Tribunal vide order dated 11.02.2020 in OA No.144/2020 and consequent order dated 19.01.2021 issued by the respondents.
5. Shri Shukl submits that the present case is squarely covered by the judgment of this Tribunal in OA referred to above and, therefore, the present applicants are also entitled to the identical relief. On query, he submits that the applicants have not filed any representation with the respondents to grant relief to them in terms of the order issued by this Tribunal in OA No.144/2020.
6. In these circumstances, the applicants are directed to file a detailed representation in this regard with the respondents within one week which shall be considered and disposed of by the respondents as per

relevant applicable law/rules and regulations with reasoned and speaking order within eight weeks from the date of its receipt and, thereafter, within one week to communicate it to the applicants.

7. With these directions, the Original Application stands disposed of at the admission stage itself. No order as to costs.

(Ravinder Kaur)
Member (J)
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(Dr. Bhagwan Sahai)
Member (A)

SD/19/03/21

